ITEM NO.29

COURT NO.1

SECTION II

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

## Petition for Special Leave to Appeal (Crl.) No. 3620/2025

[Arising out of impugned final judgment and order dated 03-09-2024 in CRMWP No. 15573/2024 passed by the High Court of Judicature at Allahabad]

DEBU SINGH & ANR.

Petitioner(s)

## VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA NO. 50845/2025 - CONDONATION OF DELAY IN FILING, IA NO. 50848/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 50847/2025 - EXEMPTION FROM FILING O.T.)

Date : 07-04-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE SANJAY KUMAR HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. Rohit Shukla, Adv. Mr. Chand Qureshi, AOR Mr. Vivek Kumar Gaurav, Adv. Mr. Abhay Solanki, Adv. Mr. Roshan Lal, Adv. Mr. Ashish Dixit, Adv. Ms. Monika Sharma, Adv. Mr. Vijav Kumar, Adv. Mrs. Keshav Dev, Adv. For Respondent(s) : Ms. Garima Parshad, A.A.G. Dr. Vijendra Singh, AOR Ms. Apurva Singh Mahndiyan, Adv. Ms. Divyakshi Singh, Adv. Mr. Abhinav Rathi, Adv. Mr. Abhinandan Ojha, Adv. Mr. Ghanshyam Singh, Adv. Mr. Kumar Dushyant Singh, AOR Mr. Rohit Sharma, Adv. Mr. Nikhil Purohit, Adv.

Mr. Jatin Lalwani, Adv. Mr. Jay Rawat, Adv.

UPON hearing the counsel, the Court made the following O R D E R

The cognizance order, the summoning order and the chargesheet filed are prima facie contrary to the judgment of this Court in Sharif Ahmed & Anr. v. State of Uttar Pradesh & Anr.<sup>1</sup>

In view of the aforesaid position, we require the Director General of Police, State of Uttar Pradesh, as well as the Station House Officer/Investigating Officer of the concerned police station to file their respective affidavits, viz. compliance with the directions issued in *Sharif Ahmed* (supra). The Director General of Police shall state the steps/action taken for compliance with the decision.

The affidavits shall be filed within a period of two weeks from today.

Proceedings against all the accused persons shall remain stayed before the trial Court.

We, however, clarify that proceedings under Section 138 of the Negotiable Instruments Act, 1881, which are not the subject matter of the present special leave petition, can continue in accordance with law.

Re-list in the week commencing 05.05.2025.

(DEEPAK GUGLANI) AR-cum-PS

## (R.S. NARAYANAN) ASSISTANT REGISTRAR

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